NATIONAL COMPANY LAW TRIBUNAL DIVISIONAL BENCH **CHENNAI**



ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/03/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/185/2016

NAME OF THE PETITIONER(S)

: SIBI C. K. & 11 Others

NAME OF THE RESPONDENT(S)

: M/s Vijaya Hospitality & Resorts Ltd & 7 Others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

S. SATHIYANARAYANAN Counsel for R7

(Federal Bank) J. Jothyand Grander (Federal Bank)

Sir Varchen

Counsel for Peletioners Sir Varchen

ORDER

Ms Sri Varshini, counsel for petitioner present. Shri S Sathiyanarayaan, counsel for R7 (Federal Bank) present. During the last hearing counsel for petitioner was directed to inform the counsel for respondents of the next date of hearing. Counsel for petitioner stated that she has communicated to the counsel representing R1 to R6 about this date of hearing and on 30.03.2017, he orally conveyed by mobile communication that he is not representing R1 to R6 anymore and asked the petitioner to send a communication directly to R1 to R6. Counsel for petitioner on 30.03.2017 sent a communication directly to R1 to R6 for making arrangement to attend the hearing. Copy of the communication is submitted and the same is taken on record. Respondents alongwith their counsel called but absent. Based on the statement made by the counsel for petitioner and the communication she had sent to R1 to R6, it appears that the respondents are not interested to pursue the matter. Therefore, they are proceeded ex parte. Counsel for petitioner and counsel for R7 are directed to submit final arguments on the next date of hearing. Put up on 18.04.2017 at 10.30 A.M.

(Ch. Md. Sharief Tarig) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)